## THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT ACT, 1987

No. 17 of 1987

[23rd May, 1987.]

An Act to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982,

BE it enacted by Parliament in the Thirty-eighth Year Republic of India as follows:-

1. This Act may be called the Governors (Emoluments, Allowances and Privileges) Amendment Act, 1987.

Short title.

2. In section 3 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, for the words "rupees five thousand five hundred per mensem", the words "rupees eleven thousand per mensem" shall be substituted, and the said section 3 as so amended shall be deemed to have come into force with effect from the 1st day of April, 1986.

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Amendment of Act 43 of 1982.

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